

**Shri Fatesingh Rao Gaekwad:** Sir I shall look into the matter.

**Mr. Speaker:** If the hon. Member will table a question, I will ask the hon. Minister to answer.

**Dr. Ram Subhag Singh (Sasaram):** They are all here.

**Mr. Speaker:** What is this delay due to?

**The Deputy Minister of Defence (Shri Bagnuramaiah):** I have just come Sir. May I know the background?

**Mr. Speaker:** The hon. Member has complained that the report for the year 1956-57 has been placed on the Table just now after nine months. So far as the earlier report is concerned, he says that though the report was made as early as November, 1956, it has not been placed on the Table of the House except indirectly on the 4th September, or whatever the date is, as an appendix to some other papers that have been placed in this House. He would like to know as to why the regular procedure of placing the reports has not been adopted in one case and why there has been delay in both the cases.

**Shri Bagnuramaiah:** I shall look into it and make a report tomorrow.

12.13. hrs.

#### ARREST OF A MEMBER

**Mr. Speaker:** I have to inform the House that I have received the following wireless message dated the 23rd September, 1958, from the District Magistrate, Kanpur:—

\* "I have the honour to inform you that the Sub-Divisional Magistrate, Bilhaur of Kanpur District, found it his duty, in the exercise of his powers under section 7, Criminal Law (Amendment) Act/1st Criminal Procedure Code, to direct that Shri Jagdish Awasthi

Member, Lok Sabha, be arrested for committing offence punishable under these sections. Shri Jagdish Awasthi, Member, Lok Sabha, was accordingly arrested at 3 p.m. on the 23rd September, 1958, and is at present lodged in the District Jail, Kanpur."

**Shri S. M. Banerjee:** What is the section?

**Mr. Speaker:** Section 7 of the Criminal Law (Amendment) Act.

#### COMMITTEE ON PETITIONS

##### MINUTES

**Shri Barman (Cooch-Bihar—Reserved—Sch. Castes):** Sir, I beg to lay on the Table the Minutes of the sittings (Nineteenth and Twentieth) of the Committee on Petitions held during the Fifth Session.

12.14 hrs.

#### MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 22nd September, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide for the control of rents and evictions, and for the lease of vacant premises to Government, in certain areas in the Union territory of Delhi. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion."